

## Notes of the Registry

## Orders of the Tribunal

For Admonition  
Copy Served.

h  
9/3/05  
Dewar

Dr. dt 10.3.05

Necessary  
Conciliation has been  
made.

For Admonition.

h  
20/3/05  
Dewar

Dr. dt. 31.3.05

Copies of order  
alongwith copies of  
OA sent to all  
resps. & copies  
of said order  
prepared for  
Counsel for  
both sides.

h  
13/4/05  
S. G. (J)

carry out necessary amendment to the O.A.,  
after which the matter would be put up again  
for issuing notice to the Respondents.

Heard Mr. R.C.Rath, Id. Standing Counsel  
for the Railways also.

*Subr.*  
Vice-chairman 10/3

Order dated 31.3.05

Heard Mr. N.R.Routray, Id. Counsel for the  
applicant and Shri R.C.Rath, Id. Standing Counsel  
(on whom a copy of this O.A. has been served)  
appearing for the Respondents/Railways.

Applicant made several representations to  
the authorities in the Department, by sending  
extension of benefits available under the Railway  
Board's circulate No. 130/2000 dated 30.6.2000.

Without entertaining into the merits of this  
Original Application, the same is disposed of with  
direction to the Respondents to consider the grievances  
of the applicant (as raised in his representa-  
tions as well as in the present O.A.) by keeping  
in mind the Railway Board's Circular (referred to  
above) and to pass necessary orders within a  
period of 120 days from the date of receipt of  
copies of this order.

Send copies of this order alongwith copies of  
this Original Application to the Respondents and  
free copies of this order be handed over to the  
Counsel appearing for both sides.

*G. Maniappa*  
Member (J) 31/3

*Subr.*  
Vice-chairman 31/3